

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:5001
ANSWERED ON:26.08.2010
MULTI LEVEL PARKING AT IGIA NEW TERMINAL
Choudhary Shri Bhudeo

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether tenders had been invited before awarding the contract for construction of the multi-level parking at Terminal-3 in Delhi;
- (b) if so, the details thereof;
- (c) whether the contract was awarded as per the rules;
- (d) if not, the reasons therefor;
- (e) the terms and conditions of the contract alongwith the details thereof; and
- (f) the action proposed to be taken against persons found involved in irregularities?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF CIVIL AVIATION (SHRI PRAFUL PATEL)

- (a), (b), (c) & (d): In accordance with Clause 8.5.7 (c) of Operations, Management Development Agreement (OMDA), the Joint Venture Company i.e. M/s Delhi International Airport Pvt. Ltd. (DIAL) is required to follow competitive bidding for every sub-contract/sub-leasing and licensing which exceeds Rs.50 crores. M/s DIAL has informed that the process for award of contract for multi-level parking at IGI Airport, Delhi was through competitive bid process wherein the vendor with best proposal has been awarded the contract.
- (e): The selected party is responsible to finance, maintain and operate the parking facility at IGI Airport, Delhi for a period of 25 years.
- (f): Does not arise.